

In the National Company Law Tribunal, Jaipur

CP No.13/213-221/JPR/2018

UNDER SECTION 213(b) and 216, 221 OF COMPANIES ACT, 2013

In the matter of:

M/s Krishna Sales Corporation & Ors. Applicant/Petitioners

VS.

M/s The Rajasthan Industrial Gases Ltd. & Anr.Respondent

Order delivered on 21.12.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejavni, Adv.

For Respondent(s) : Anurag Kalavatiya, Adv.

Susshil Daga, Adv.

ORDER

Under the circumstances, as stated in the order dated 06.09.2018 respondent No. 6, namely, ROC was directed to cause an enquiry to be made in order to ascertain the situation of the registered office of the Company and pursuant to the same ROC has filed a report dated 16.11.2018 before this Tribunal. However, in the meanwhile respondent No. 1 to 5 have put in their appearance before this Tribunal and also represents that it had responded to the queries as raised by the ROC, namely, respondent No. 6 in relation to enquiry ordered by this Tribunal taking into consideration the provisions of Section 12 of Companies Act, 2013. Since, the respondent Nos. 1 to 5 are present before this Tribunal these respondents are now being afforded an opportunity to file a reply



to this petition for which purpose, three weeks time is granted, in relation to the allegations made in the petition. Post the matter on 24.01.2019.

-Sd-

(R. Varadharajan)
Member (Judicial)